

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.198/2008**

**Dated the 15 th day of April, 2008.**

**CORAM :**

**HON'BLE DR. K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE DR. K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

**T.Geetha Bai,  
Assistant Post Master,  
Thiruvananthapuram G.P.O.,  
Thiruvananthapuram-1.** ... Applicant

**By Advocate Mr.Manoj Ramaswamy**

**V/s.**

- 1 The Senior Post Master,  
Thiruvananthapuram G.P.O.,  
Thiruvananthapuram-1.**
- 2 Union of India, represented by the  
Director of Postal Services (HP),  
Office of the C.P.M.G.,  
Kerala Circle, Thiruvananthapuram-33.**
- 3 M.P.Sasidharan Nair,  
Assistant Post Master,  
Thiruvananthapuram G.P.O.,  
Thiruvananthapuram-1.**
- 4 Senior Superintendent of Post Offices,  
Thiruvananthapuram North Division,  
Thiruvananthapuram. ... Respondents.**

**By Advocate Mr.M.M.Saidu Muhammed ACGSC for R<sub>1</sub>, R<sub>2</sub> & 4**



The application having been heard on 15.04.08 the Tribunal on the same day delivered the following

**(ORDER)**

**Hon'ble Dr.K.B.S.Rajan, Judicial Member**

Heard counsel for the parties. The applicant claims that she having been given officiating arrangement to the post of Deputy Postmaster in the past on number of occasions, now surprisingly she has been excluded and respondent no.3 is being posted to officiate on a temporary arrangement from 16.4.2008. In this regard, the applicant has already filed representation dated 3.4.2008 vide Annexure A-5 addressed to the Director of Postal Services(R-2). The said representation has not so far been disposed of.

Counsel for the respondents pointed out that the earlier notwithstanding officiating arrangement having been made in favour of the applicant, promotion to the post of LSG vide Annexure A-3 would show that respondent no.3 is at serial no.92 while the applicant is at serial no.152 only. Counsel for the applicant submits that the applicant has already made a representation for correction of the same.

Having considered the case, we are of the view that before we adjudicate this matter, it should be for respondent no.2 to deal with the representation dated 3.4.2008 (Annexure A-5) and dispose of the same. The applicant's grievance would continue only if the representation is rejected.

In view of the above, without going into the merits of the case, we direct respondent no.2 to consider the representation of the applicant within a period of seven days from today and communicate the decision to the applicant immediately. OA is disposed of with the above direction. No costs.



DR.K.S.SUGATHAN  
ADMINISTRATIVE MEMBER



DR.K.B.S.RAJAN  
JUDICIAL MEMBER

abp